

FORM B
PUBLIC ANNOUNCEMENT
[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
RELIABLE FINANCE CORPN PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1	Name of corporate debtor	Reliable Finance Corpn Private Limited
2	Date of Incorporation of corporate debtor	28.03.1956
3	Authority under which corporate debtor is incorporated/ registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1956PTC002640
5	Address of the registered office and principal office (if any) of corporate debtor	106, T-10, Main Patel Road, Gururaj Nagar, Shadi Khampur, New Delhi -110008, India
6	Date of closure of Insolvency Resolution Process	15.11.2022
7	Liquidation commencement date of corporate debtor	15.11.2022
8	Name and registration number of the insolvency professional acting as Liquidator	Name – Satyendra Sharma Registration No. IBB/IIPA-002/IP-N00737/2018-2019/12260
9	Address and e-mail of the Liquidator as registered with the Board	Address– M-3, Block No. 51, 1st Floor, Anupam Plaza II, Above Axis Bank, Sanjay Place, Agra-282002, India Email address: satyendrasirp@gmail.com ; reliablefinance.liquidation@gmail.com
10	Address & e-mail to be used for correspondence with the Liquidator	Address – M-3, Block No. 51, 1st Floor, Anupam Plaza II, Above Axis Bank, Sanjay Place, Agra-282002, India Email address: satyendrasirp@gmail.com; reliablefinance.liquidation@gmail.com
11	Last Date For Submission Of Claims	15th December, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench VI has ordered the commencement of liquidation of Reliable Finance Corpn Private Limited on 15th December, 2022.

The stakeholders of Reliable Finance Corpn Private Limited are hereby called upon to submit a proof of their claims or update their claims on or before 15th December, 2022 to the Liquidator at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Relevant Forms are available at: <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th November, 2022

Place: Agra

Satyendra Sharma

(Liquidator)


BHARAT HEAVY ELECTRICALS LIMITED, JHANSI

Notice

EOI is invited from professional bodies/education societies for taking over management control of our BSN School BHEL Jhansi Pin 284120. For further detail please visit BHEL site <https://www.bhel.com/tenders> **NIT_69774** can be obtained from Estate Office BHEL Jhansi or through email rohit.srivastava@bhel.in on or before 09.12.2022.


Registered & Corporate Office Yes Bank House, Off Western Express Highway, Santacruz(East), Mumbai-400055. Tel: +91 (22) 5091 9800 / +91 (22) 5507 9800 Fax: +91 (22) 2619 2865, Website www.yesbank.in Email:- communications@yesbank.in CIN: L65190MH2003PLC143249

{Rule - 8(1)} POSSESSION NOTICE

REF No. YBL/ENF/DEL/ADSB/2022-23/16112204

Whereas, The undersigned being the Authorized Officer of **YES BANK Limited** under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued **demand notice dated March 21, 2022**, calling upon (1) **Mrs. Harish Chand Shiv Kumar ("Borrower")** through its Partners, (2) **Mrs. Usha Rani ("Mortgagor & Guarantor")** W/o Mr. Shiv Kumar, (3) **Mr. Shiv Kumar Goel ("Guarantor")** S/o Late Mr. Harish Chand, (4) **Mr. Aman Goel ("Guarantor")** S/o Mr. Shiv Kumar, (5) **Mr. Mohit Goel ("Guarantor")** S/o Mr. Shiv Kumar, (6) **Mrs. Asha Rani Aggarwal (Legal Heirs of Late Mrs. Vidya Devi)**, (7) **Mrs. Anuradha Singhal (Legal Heirs of Late Mrs. Vidya Devi)** to repay the amount mentioned in the said notice being **Rs. 4,22,63,347/- (Rupees Four Crore Twenty-Two Lakh Sixty-Three Thousand Three Hundred and Forty-Seven Only)** as on **February 28th, 2022** together with further interest and other charges thereon with effect from **March 1st, 2022** within 60 days from the date of the said notice. The Borrower and Guarantors having failed to repay the full amount, notice is hereby given to the Borrower, Guarantors & Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the **16th day of November of the year 2022**.

The Borrower, Guarantors & Mortgagor in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of YES BANK Limited for balance outstanding amount of **Rs.4,22,63,347/- (Rupees Four Crore Twenty-Two Lakh Sixty-Three Thousand Three Hundred and Forty-Seven Only)** as on **February 28th, 2022** and further interest and costs thereon. The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of Immovable Properties

Name of the Mortgagor and Owner mentioned below:

Sr. No.	Description of the mortgaged property as per documents	Boundaries as per the title documents	Mortgagor
1.	Entire Second Floor along with one mezzanine under the stairs in front of the second floor portion of the said property built on Plot No. 9 on Road No. 32 excluding Roof rights with proportionate share in the land rights out of total land measuring 279.55 Sq. Yds. Situated in the approved colony Known as east Punjabi Bagh, New Delhi, area of Village Bassai Darapur, Delhi.	North – Property built on Plot No. 11, West – Service Lane, South – Property built on Plot No. 7, East – Road No. 32	Late Mrs. Vidya Devi & Mrs. Usha Goel (Alias Usha Rani) (Owners)

Date: 16.11.2022
Place: New Delhi

Sd/- For YES BANK Limited
Amandeep Singh (Vice President) Authorized Officer

FORM B

PUBLIC ASSIGNMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF RELIABLE FINANCE CORPN PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Reliable Finance Corpn Private Limited
2	Date of Incorporation of corporate debtor	28.03.1956
3	Authority under which corporate debtor is incorporated/ registered	The Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4	Corporate Identity No. / Limited liability Identification No. of corporate debtor	U74899DL1956P TC002640
5	Address of the registered office and principal office (if any) of corporate debtor	106, T-10, Main Patel Road, Gururajnagar, Shadi Khampur, New Delhi -110008, India
6	Date of closure of Insolvency Resolution Process	15.11.2022
7	Liquidation commencement date of corporate debtor	15.11.2022
8	Name and registration number of the insolvency professional acting as Liquidator	Name – Satyendra Sharma Registration No. IBI/II/PA-002/IP-N00737/2018-2019/12260
9	Address and e-mail of the Liquidator as registered with the Board	Address – M-3, Block No. 51, 1st Floor, Anupam Plaza II, Above Axis Bank, Sanjay Place, Agra-282002, India Email address: satyendrasrip@gmail.com ; reliablefinance.liquidation@gmail.com
10	Address & e-mail to be used for correspondence with the Liquidator	Address – M-3, Block No. 51, 1st Floor, Anupam Plaza II, Above Axis Bank, Sanjay Place, Agra-282002, India Email address: satyendrasrip@gmail.com ; reliablefinance.liquidation@gmail.com
11	Last Date For Submission Of Claims	15th December, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench VI has ordered the commencement of liquidation of Reliable Finance Corpn Private Limited on 15th December, 2022.

The stakeholders of Reliable Finance Corpn Private Limited are hereby called upon to submit a proof of their claims or update their claims on or before 15th December, 2022 to the Liquidator at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Relevant Forms are available at: <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th November, 2022
Place: Agra

Satyendra Sharma
(Liquidator)



INDIAN OVERSEAS BANK

Pitampura Branch

(B-155, Lok Vihar, Pitampura, Delhi 110034)

Telephone: 011-27353062 | Fax: 2220 7461 | Email: job1598@job.in

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

1. Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice Under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

2. The said Notices have been delivered to mortgagors/guarantors as per India post website online tracking system but the AD acknowledgements are not received/delivered back. Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors/ guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.

3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

Sr No	Name of the Borrowers/ Mortgagors/Guarantors with address	Total Outstanding*	Description of Secured Assets	Date of Demand Notice
1.	Mr. Salman Khan S/o Mr. Kasim Ali (Borrower & Mortgagor) Address :- 1 : H.No C12/160, Yamuna Vihar Garhi Mendu, Delhi -110053 Address :- 2 : Flat No C-12/123, Yamuna Vihar, ilaga Shahdara, Delhi -110053 Office Address : Chaudhary & Chaudhary Enterprises D-1/373, Ashok Nagar, New Delhi-110032	Rs. 39.87,249/- (Thirty Nine Lakhs Eighty Seven Thousand And Forty Nine Rupees Only) as on 30.08.2022	Residential Flat No C-12/123, First Floor, Yamuna Vihar, Delhi 110053, built up area- 678 sq ft Co-ordinates Latitude- 28.6965797 Longitude- 77.2788302 Boundaries:- North- Road 5 Mtr wide South :- Road 5 Mtr wide East :- Property No C-12/122 West :- Property No C-12/124 Property in the name of Mr Salman Khan (borrower) as per sale deed registration no 422 in the book no 1 vol no 5219 on page no 1 to 12 dated- 22.02.2021	17.09.2022
2.	Mrs Seema W/o Mr Salman Khan (Guarantor) Address No- 1 : H.No C12/160, Yamuna Vihar Garhi Mendu, Delhi -110053 Address :- 2 : Flat No C-12/123, Yamuna Vihar, ilaga Shahdara, Delhi -110053			

* payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.

4. If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/guarantors.

5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.

6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Date : 19.11.2022
Place : Delhi

Authorised Officer,
Indian Overseas Bank

FORN NO-INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of company from one state to another

Before the Regional Director,
Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Uphar Automobile Private Limited** having its registered office at C-33, Panchsheel Garden, Subhash Park, Naveen Shahdara, Delhi-110032, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 15.11.2022 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing **investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd Floor, Parvavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address C-33, Panchsheel Garden, Subhash Park, Naveen Shahdar,a Delhi-110032, Petitioner.

For and on behalf of the Applicant
Sd/-
SANJAY KUMAR GUPTA
(Director)

Date: 19.11.2022
Place: Delhi

HINDUSTAN DIAMOND COMPANY PVT. LTD.

(Under Liquidation)

CIN U36912MH1978PTC020126

Office No.12, 14th Floor, Navjivan Society, Bldg. No.3, Lamington Road, Mumbai 400008.

SALE NOTICE

Hindustan Diamond Co. Pvt. Ltd. proposes to offer for sale the following property on 'AS IS WHERE IS AND NO COMPLAINT BASIS', in the e-Auction to be conducted by MSTC Ltd., a Govt. of India Company:

Sl. No.	Description	Property	Reserve Price (Amount in Rs.)
1.	Office No.507-A, Somdutt Chambers II, Bhikaji Cama Place, New Delhi, admeasuring 373 sq.ft. Area. (together with the old office furniture.)	Commercial	Rs. 47,00,000/-

1. The e-Auction would be conducted by MSTC Ltd., on Wednesday, 14th December 2022.

2. For the purpose of participating in the e-Auction, the interested buyers would be required to register themselves with MSTC Ltd. The details are available on MSTC's website www.mstccommerce.com

3. The terms & conditions applicable to the proposed e-Auction of the Company's above mentioned properties are on MSTC's website www.mstccommerce.com. The interested buyers may carefully read the same before bidding.

4. Interested buyers may contact Mr. Hemanshu Kapadia, Liquidator on 9821412675 or Mr. Jitendra Jain on 8602343791.

Sd/-
Hemanshu Kapadia
Liquidator

Date: 18th November 2022
Place: Mumbai

IP Regn- IBB/II/PA-002/IP-N00318/2017-18/10923

Office No.12, Navjivan Commercial Co-op. society Bldg. No.3, Lamington Road, Mumbai 400 008.

UNIMONI FINANCIAL SERVICES LIMITED

RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN U085110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by UNIMONI FINANCIAL SERVICES LIMITED on **22.11.2022** at 10:00 am at GROUND FLOOR, NO. G1,EMARAT FIRDAUS COMPLEX, EXHIBITION ROAD, PATNA - 800001. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

DARBHANGA (DHA) - 1929051.GAYA(GYA) - 1913025, 1914471, 1914772, 1923217, 1926226, 1933373, 1941940, 1945889, 1947243, 1948673, 1950124, 1951208, 1952204, 1954482, JHAMSHEDPUR (JHA) - 1952716, 1953058, 1953061, 1956266, 1957931.MADHUBANI (MBI) - 1896378, 1929073, 1934304, 1935948.PATNA (PAA) - 1902753, 1928137, 1942817, 1950371, 1956350.PHULWARI (PWJ)-: 1914093, 1915814, 1933911, 1947429, 1950249, 1950478, 1951091, 1952999, 1954140, 1954492, 1957238.RANCHI (RAC) - 1914232, 1917977, 1948144, 1948311, 1954708.SITAMARHI (STI)- 1916417, 1924540, 1931194, 1932742, 1933106, 1934313, 1942238, 1942861, 1948716, 1949486, 1949798, 1951295, 1951777, 1952410, 1953410, 1953557, 1954052, 1954253, 1956491, 1956533, 1958253.BALLIA (BIA)- 1913598, 1916013, 1917801, 1928719, 1949098, 1950945, 1951267, 1954005, 1955575, 1957915.BETTIAH (BTH)- 1912898, 1913507, 1917723, 1928854, 1930800, 1943358, 1944005, 1947953, 1948327, 1950770, 1952037, 1952448, 1952524, 1957125, 1957126.CHAPRA(CPA) - 1908828, 1910791, 1913992, 1927915, 1948337.GOPALGANJ (GOP):- 1896109, 1947597, 1956681, 1960377.MIRGANJ (MRJ) - 1919341, 1948238, 1949149, 1958679, 1958700.MOTIHARI(MOT):- 1914018, 1914331, 1915502, 1917167, 1917363, 1929638, 1931857, 1934301, 1953008, 1956264, 1956892, 1957526.MUZAFFARPUR(MFR) - 1913916, 1948043, 1952162, 1954397.SIWAN (SIW)- 1915809, 1916279, 1917763, 1917855, 1928618, 1928762, 1930558, 1931227, 1931275, 1931462, 1933675, 1949850, 1952903, 1953864, 1954313

For more details, please contact : **Mr. Rajeev Ranjan Singh - 9334663444**

(Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.)

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR N S P ASSOCIATES (INDIA) PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT NEEMRANA, RAJASTHAN (REGISTERED OFFICE AT DELHI)

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/LP No.	N S P ASSOCIATES (INDIA) PRIVATE LIMITED PAN: AAACN3793J CIN: U74899DL1996PTC082177
2. Address of the registered office Address other than R/o	L-356 Mahipalpur Extension Delhi- 110037 Khasra No.360-368, Nh-48, Village Mohaldia, Tehsil Neemrana Alwar 301705 Rajasthan
3. URL of website	Website of Corporate Debtor: http://nspassociate.com/
4. Details of place where majority of fixed assets are located	48495 sq mtr Land Area at Neemrana Rajasthan
5. Installed capacity of main products/ services	Under construction development of commercial project namely NSP Arcadia Mall & Oaks Serviced Suites Complex comprising of 4 Floors of Retail Spaces with provision for Banks, ATM, Restaurant, Hyper Market,Staple & Fashion Retail, Food Courts, Family Entertainment & Multiplexes and 5 Floors of the Oaks Serviced Suites in Neemrana Rajasthan.
6. Quantity and value of main products/ services sold in last financial year	As per the available information the project is under construction
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Resolution Applicant can get the said information by sending an email to RP at nspassociate.ip@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Minimum Net worth: Rs 15 Crore being the average of the last three financial years wherein the latest financial year being 31.03.2022; And Minimum Turnover: Rs 25 Crores average Annual turnover of being the average of the last three financial years wherein the latest financial year being 31.03.2022
10. Last date for receipt of expression of interest	04.12.2022
11. Date of issue of provisional list of prospective resolution applicants	14-12-2022
12. Last date for submission of objections to provisional list	19-12-2022
13. Process email id to submit EOI	nspassociate.ip@gmail.com

Sd/-
Sunder Khatri
Interim Resolution Professional
N S P Associates (India) Private Limited (Under CIRP)
IBBI/II/PA-002/IP-N00437/2017-2018/11191
AFA: AA2/11191/02/131023/202213, Valid up to: 14/10/2022 to 13/10/2023
GF-124 & 113 World Trade Centre, Babar Road, Lalit Hotel, New Delhi-110001, National Capital Territory of Delhi, India
Email: sunder_khatri@yahoo.com, (M): 98101-87449

Date: 19.11.2022
Place: Delhi



Home First Finance Company India Limited

CIN:L65990MH2010PLC240703

Website: homefirstindia.com Phone No.: 180030008425

Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT,2002 read with rules thereunder, taken **POSSESSION** of the secured assets as mentioned herein below:

S. No	Location	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s on date of Demand Notice (in INR)	Date of possession
1.	Bhiwadi	Raj Singh	Unit No.447, Phase-1, Tower-E, Floor-4, Aashray Neemrana, Anantraj ,Plot 235,236,237, Japanese Zone, NIC(M), Alwar, Rajasthan-301705	09-09-2022	6,02,919	14-11-2022.
2.	Bhiwadi	Satish Kumar	Unit No. 421, tower-B, Floor 4th, Aashray Neemrana, Anantraj, Plot 235, 236, 237, Japanese Zone, NIC(M), ,Alwar, Rajasthan-301705	09-09-2022	1,99,066	14-11-2022
3.	Ghaziabad	Anita Mool Chand, Mool Chand	Flat-UGF- 04 , Plot No B-76, DLF Ankur Vihar, Village Sadullabad, Loni Ghaziabad Uttar Pradesh 201102	09-09-2022	8,98,459	16-11-2022
4.	Gurgaon	ASHA TIWARI, ARUN TIWARI	Flat-302 , Block-A1, Avalon Homes, Village Masit, Alwar Bypass Road, Bhiwadi-301019	09-09-2022	3,96,368	14-11-2022
5.	Jaipur	Vijay Prakash, Vikram Singh	Plot no. 654(D), Naraya Vihar" O", Phase No. 05, at Asarpura/Ganpatpura/ Bhankrota Ajmer road, Jaipur Rajasthan 302026	09-09-2022	25,71,262	14-11-2022
6.	Jaipur	Mahendra Pal Singh, Anita Devi	Plot No.155, in scheme-"goverdhan dham-II", at khori road, luniyawas, Jaipur Rajasthan 303103	09-09-2022	11,78,920	14-11-2022
7.	Jaipur	Indrajeet Singh Yadav, Babli	Row Hous-10,Block/Building-U, "Balaji Vihar-29", At Machera Loha Mandi, Sikar Road, Jaipur Rajasthan 302006	09-09-2022	15,07,918	14-11-2022

The BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place: NCR & Rajasthan
Date: 19-11-2022

Authorised Officer,
Home First Finance Company India Limited

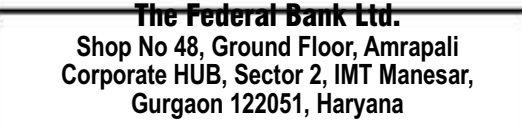
PUNJAB NATIONAL BANK

Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur - 247001

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of the PUNJAB NATIONAL BANK, Saharanpur under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 09 of the security Interest (Enforcement) Rules, 2002 issued a demand notice on the mentioned against each account calling upon the respective borrower/s to repay the amount mentioned against each account within 60 days from the date of notice / date of receipt of the said notice. The borrowers & Guarantors having failed to repay the amount, notice is hereby given to the borrowers/ Guarantors and the public in general that the undersigned has taken symbolic possession of the property described here in below in exercise of powers conferred on him/her under sub- section 4 of section 13 of Act read with rule 9 of the security interest enforcement rules 2002. The borrower's / Guarantor's/ Mortgagor's attention is invited to provisions of sub-section (4) of section 13 of the act in respect of time available to redeem the secured assets. The borrower in particular and public in general is hereby cautioned not to deal with the property/ies and any dealing with the property lies will be subject to charge of PUNJAB NATIONAL BANK, Saharanpur for an amount and interest thereon.

S. No.	Name of the Account	Description of the Property mortgaged and the Borrower (Owner of the Property)	Date of demand Notice	Date of Symbolic Possession notice affixed	Amount Outstanding as on demand notice
1.	Sh. Sandeep Kumar S/o Sh. Pawan Singh R/o- Balaji Puram Colony, Saharanpur-247001 & (Guarantor) Smt. Sumitra Panwar W/o Vikram Singh Panwar R/o Hakikat Nagar, Near Power House, P. S. Sadar Bazar, Saharanpur-247001 Branch : PNB, Malhinpur, Saharanpur	One residential house measuring area 61.11 sq yards or 51.09 sq mtr having dimensions in East 5', West 18', North 47' 10", South 47' 10" built on part of Plot no.10 & 11 of Khasra no.55M consisting all construction therein & Land beneath the same with all rights related to it situated at Mauza Panjora Z.A. P.T. & Distt. Saharanpur Dar Abadi Balaji Puram Colony, Saharanpur. Bounded as under: East: Rasta 4 feet wide, West: Rasta 20 feet wide, North: rasta 25 feet wide, South: Remaining Part of Plot no. 10 & 11.	01.09.2022	16.11.2022	Rs. 16,26,955.58/- Sixteen Lakh Twenty Six Thousand Nine Hundred Fifty Five & Fifty Eight Paise Only + Interest + Bank Expenses.
2.	M/s Aggarwal Brothers, Siya Ram Colony, 11, Delhi Road, Saharanpur 247001, Sri Arvind Aggarwal S/o Hem Chand Aggarwal R/o- Basant Vihar Extension, Opp. Mandir, State Bank Colony, Saharanpur-247001 & (Guarantor) Smt. Kavita Aggarwal W/o Arvind Aggarwal R/o- Basant Vihar Extension, Opp. Mandir, State Bank Colony, SRE - 247001 Branch : PNB, SME, SRE	One Residential house built on Western Part of Plot no 15 measuring area 150.00 sq. yards or 125.41 sq. meters having dimension in East & West 30 feet each, North & South 45 feet each, consisting all construction therein & land beneath the same with internal construction with electric fitting connection with teen shade with all right related to it situated at Basant Vihar Extension, Opp. Mandir, State Bank Colony, Delhi Road, Saharanpur UP. Bounded as under: East: Remaining Part of Plot no. 15, West: Rasta 30 feet wide, North: Plot no. 13 & 14 Jyoti Vihar Owned by Smt. Neeraj Dua; South: Plot no. 16 Basant Vihar Extension.	07.09.2022	15.11.2022	Rs. 1,10,77,925.59/- One Crore Ten Lakh Seventy-seven Thousand Seven Hundred Twenty-nine And Fifty-nine Paise Only + Interest + Bank Expenses.
3.	M/s Ahkam Traders, Office: 14/1185/1 Lohani Sarai, Near Bakriwala Chowk, Sohrah Road, Saharanpur-247001 (U.P.), Mohd. Ahkam S/o Shri Hajji Rizwan, (Prop.) 12/674, Adarsh Nagar, Mandi Shivpuri, Saharanpur (U.P.) & (Guarantor) Mohd. Kashif S/o Faizan Ahmad, 14/110 Lohani Sarai, Near Bakriwala Chowk, Saharanpur-247001 (U.P.) & Smt. Fozia W/o Mohd. Ahkam, 14/1410 Lohani Sarai, Near Bakriwala Cowk, Saharanpur-247001 (U.P.) Branch : PNB, Ambala Road, Saharanpur	1. Entire stocks of Raw Material, Stock in process, Finished Goods, Book Debts/ Receivables and all Current Assets Stored in Firm's Factory premises, at all Plants and/or elsewhere including those in Transit covered by Documents of Title thereto. 2. Residential Property in the name of Shri Mohd Ahkam S/o Shri Hajji Rizwan, bearing Nagar Nigam No. 12/674, situated at Adarsh Nagar, Mandi Shivpuri, Saharanpur, UP, measuring 455.00 Sq yards. Bounded as under : East: Rasta, West: Road, North: House of Vinay Kumar, South: House of Raj Miglani & Manoj Khashdeva.	08.09.2022	16.11.2022	Rs. 4,94,73,023.67/- Four Crore Ninety Four Lakh Seventy-three Thousand Twenty-three And Sixty-seven Paise Only + Interest + Bank Expenses.
4.	M/s Impression Industries, Shivpuri Colony Near ITI, Delhi Road, Saharanpur 247001, Mrs Anu Devi W/o Vikash Kumar (prop: M/s Impression Industries) R/o Shiv Puri Colony, Near Industrial Area, Behind ITI Delhi Road Saharanpur & (Guarantor) Mr. Vikas Kumar	One Residential Property pertaining to Khasra no 81, MPL No MP/S/1 situated at Mauza Hasanpur Kadim P.T. & Distt Saharanpur Dar Abadi Shivp			



The Federal Bank Ltd.
 Shop No 48, Ground Floor, Anrapali Corporate HUB, Sector 2, IMT Manesar, Gurgaon 122051, Haryana

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
REGD. OFFICE: ALUVA, KERALA

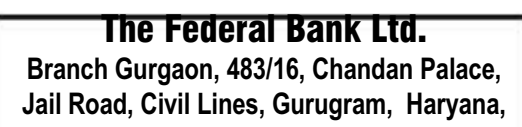
NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branches of the Bank, which are overdue for redemption and which have not been regularized so far in spite of repeated notices, will be put for sale in the branch on or after **06.12.2022** as shown below:

Venue / Place:	Account Name	Account Number
The Federal Bank Ltd. Branch Manesar, Shop No 48, Ground Floor, Anrapali Corporate HUB, Sector 2, IMT Manesar, Gurgaon 122051, Haryana +91 0124 2290298/2290278, E-mail: mna@federalbank.co.in	AMAN .	18126100005480
	VIKAS	18126100005530
	SWADESH KUMAR SINGH	18126400002260
	SATISH CHAND SHARMA	18126100004970
	YOGESH	18126100005589
	AMAN .	18126400001932
SWADESH KUMAR SINGH	18126400002252	

Place: Manesar, **Date:** 18.11.2022

Branch Manager, The Federal Bank Ltd



The Federal Bank Ltd.
 Branch Gurgaon, 483/16, Chandan Palace, Jail Road, Civil Lines, Gurugram, Haryana,

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
REGD. OFFICE: ALUVA, KERALA

PUBLIC NOTICE – GOLD AUCTION

Notice is hereby given to the public in general and the account holders in particular that e-auction of the pledged gold ornaments in the below mentioned account/s will be conducted by Federal Bank Ltd., on **14.12.2022** through online portal, <https://gold.samil.in>. Interested buyers may log on to the auction portal or contact the Bank at **0124-2222967** for further information. In case e-auction is not materialised for any reason on the date mentioned above, with respect any or all items of the pledged ornaments, Bank shall be conducting private sale of the items on any subsequent date/s without further notice.

Branch Name- Loan Account number	Branch Name- Loan Account number
Gurgaon 13556100066444	Gurgaon 13556800001394
Gurgaon 13556100068313	Gurgaon 135568000001618
Gurgaon 13556100069651	Gurgaon 135568000001881
Gurgaon 13556100065768	Gurgaon 135568000001923
Gurgaon 13556100065917	Gurgaon 135568000001857
Gurgaon 135568000000586	Gurgaon 135568000002038
Gurgaon 135568000000594	Gurgaon 135568000001931
Gurgaon 135568000000719	Gurgaon 135568000002095
Gurgaon 13556100066097	Gurgaon 135568000005916
Gurgaon 135568000001030	Gurgaon 1355680000004018
Gurgaon 13556100066253	Gurgaon 135568000002483
Gurgaon 135568000001246	Gurgaon 135568000004703

Place: Gurugram, **Date:** 18.11.2022

Sd/-, Authorised Officer, For The Federal Bank Ltd.



एन्कोर एसेट रीकनस्ट्रक्शन कम्पनी प्राइवेट लिमिटेड (एन्कोर एआरसी)
 5वां तल, प्लॉट नं. 137, सेक्टर 44 गुरुग्राम-122002, हरियाणा

सार्वजनिक सूचना

यह 28.11.2022 को डा. यशवन्त सिंह एवं डा. सतीश कुमार सिंह (द्वारा पीओए धारक डा. यशवन्त सिंह) की ऋण खाता में गिरवी प्रतिभूत परिसम्पत्तियों को बिक्री के लिये 13.11.2022 को फर्मानसिखल एक्स्प्रेस (अंग्रेजी) तथा जनसत्ता (हिन्दी) में प्रकाशित ई-नीलामी बिक्री सूचना के संदर्भ में है।

सर्व-साधारण को सूचित किया जाता है कि प्राधिकृत अधिकारी द्वारा 28.11.2022 को निर्धारित प्रतिभूत परिसम्पत्तियों की उक्त नीलामी बिक्री को वापस लिया जाता है।

अतः ई-नीलामी बिक्री सूचना तिथि 11.11.2022 को 13.11.2022 को प्रकाशित की गई ई-नीलामी बिक्री सूचना नकारात्मक प्रभाव से निरस्त की जाती है।

तिथि : 18.11.2022

हस्ता./- प्राधिकृत अधिकारी

स्थान : गुरुग्राम

एन्कोर एसेट रीकनस्ट्रक्शन कम्पनी प्र. लि.

दक्षिण रेलवे

बिरेट्रम (कार्य साक्ष)

ई-टेंडर नोटिस संख्या-बी/बम्ब./दीसीबी/26/2022 दिनांक 15/11/2022

भारत को राष्ट्रपति के लिए और उत्तरी और से. मंडल रेल प्रबंधक/कार्य साक्ष/विद्युत मंडल, बिरेट्रम-14 द्वारा हमारे ई-निविदा पोर्टल www.ireps.gov.in में दी गई निविदा सूचना के अनुसार निम्नलिखित कार्यों के लिए ऑनलाइन निविदाएं आमंत्रित की जाती हैं। बिरेट्रम मंडल में रखने के लिए ई-निविदा के लिए आवेदन करने के लिए निम्नलिखित (अंग्रेजी/हिन्दी) ई-निविदा पोर्टल www.ireps.gov.in पर आकर कार्य के अंतर्गत कार्य के लिए केवल ऑनलाइन निविदाएं स्वीकार की जाएगी।

क्र.सं.	विवरण	लगभग मूल्य रु. (लाख में)	बकाया राशि जमा रु.	मांग में पूर्णता की आवधि
1.	बिरेट्रम मंडल अतिरिक्त/उत्तरी क्षेत्राधिकार- एवं 22/02-23 हेतु चेंपू अनुसूचना हेतु कार्य का निष्पन्न एवं सामग्री की अनुष्ठी	119.67	208980	बराह

निविदा बंद होने की तिथि और समय: इ.सं. : 19/12/2022 को 11:00 बजे

निविदा का अनुमति प्राप्त, ई-टेंडर और खान का विवरण ई-टेंडर www.ireps.gov.in पर दिया गया है।

कोटी प्रस्तुत करने के विवरण के लिए कृपया केबलस्ट्रेट पोर्टल www.ireps.gov.in को देखें।

बिरेट्रम मंडल अतिरिक्त/सामान्य , बिरेट्रम-14

Follow us on : <https://twitter.com/GMSRailway>

फार्म संख्या-आईएनसी-26

[कम्पनीज हंगमन] नियम, 2014 के नियम 30 के अनुसार में]

कम्पनीज के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित करना

क्षेत्रीय निदेशक, उत्तरी क्षेत्र के समक्ष

कम्पनीज अधिनियम, 2013, की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) के मामले में

एवं

उपहार आटोमोबाइल्स प्राइवेट लिमिटेड, जिसका प्रजीकृत कार्यालय सी-33, पंचशील गार्डन, सुभाष पार्क, नवीन शाहदरा, दिल्ली- 110032 में स्थित है। के मामले में

...याधिकारिता

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्द्वारा आम जनता को सूचना प्रदान की जाती है कि कम्पनी की 15.11.2022 lo को सम्पन्न विशेष अवसराण सामान्य बैठक में निर्धारित संसक्ति संसक्त में कम्पनी के मेमोरेन्डम ऑफ एसोसिएशन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "एनसीटी ऑफ दिल्ली" से "उत्तर प्रदेश राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो **एनसीए-21 के पोर्टल (www.mca.gov.in)** पर निवेश **शिकायत प्रपत्र** में दाखिल कर अथवा पंजीकृत डाक द्वारा विशेष के कारणों के स्वभाव तथा हित एवं विशेष के आधारों समझित शायधपत्र की एक प्रति के साथ क्षेत्रीय निदेशक, के पते बी-2 विंग, द्वितीय मंजिल, पयॉवरण भवन, सीजीओ कामप्लेक्स, नई दिल्ली- 110003 को इस सूचना प्रकाशन के मोहद दिनों के भीतर प्रस्तुत कर साथ में उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके पंजीकृत कार्यालय सी-33, पंचशील गार्डन, सुभाष पार्क, नवीन शाहदरा, दिल्ली- 110032 को भी भेजित करे। याधिकारता

आवेदक की ओर से उनके लिए हस्ता/—

संजय गुमार गुप्ता (निदेशक)

तिथि : 19.11.2022

स्थान: नई दिल्ली

एनप्रज डीी सार्वजनिक उद्घोषणा (भारतीय ऋणकोषाध्यक्षता एवं रिहायिशा कोष (प्रतिस्मापक प्रक्रिया) विश्विहासकाली 2016 के विविचय 12 के अंतर्गत) रिहाय्यकर फाइनेल कोषों. प्राइवेट लिमिटेड के हितधारियों के ध्यानार्थ

क्र.सं.	विवरण	विकृत विवरण
1.	निगमित देनदार का नाम	रिताएव फाइनंस कॉर्पो. प्राइवेट लिमिटेड
2.	निगमित देनदार के निगमितकरण की तिथि	28.03.1956
3.	प्राधिकरण, जिसके अंतर्गत निगमित देनदार निगमितकृत /पंजीकृत है।	कानूनी रजिस्ट्रार, राराको दिल्ली एवं हरियाणा, नई दिल्ली
4.	निगमित देनदार की निगमित पहचान सं. / सीमित वाधिल्य पहचान सं.	U74899DL1956P1C002640
5.	निगमित देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	106, टी-10, मुख्य पटेल मार्ग, गुरुअर्जुन नगर, शादी खामपुर, नई दिल्ली-110008, भारत
6.	ऋण षोफना भमता समाधान प्रक्रिया समापन की तिथि	15.11.2022
7.	निगमित देनदार की परिसमापन प्रारंभन तिथि	15.11.2022
8.	परिसमापक के रूप में कार्यरत ऋण शोफना भमता पेशेवर का नाम एवं पंजीकरण संख्या	नाम – सत्येंद्र शर्मा पंजीकरण संख्या IBB/1/P-002/IP-N00737/2018-2019/12260
9.	बोर्ड के साथ पंजीकृतानुसार, परिसमापक का पता एवं ई-मेल	पता- एम-3, ब्लॉक नं. 51, प्रथम तल, अनुपम प्लाजा 11, एक्सिस बैंक के ऊपर, संजय प्लेस, आगरा-282002, भारत ई-मेल पता : saytendrasirp@gmail.com; reliablefinance.liquidation@gmail.com
10.	परिसमापक के साथ पत्र-व्यवहार हेतु प्रयोग किए जाने के लिए पता एवं ई-मेल	पता- एम-3, ब्लॉक नं. 51, प्रथम तल, अनुपम प्लाजा 11, एक्सिस बैंक के ऊपर, संजय प्लेस, आगरा-282002, भारत ई-मेल पता : saytendrasirp@gmail.com; reliablefinance.liquidation@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	15 दिसंबर, 2022

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कम्पनी विधिक अधिकरण, नई दिल्ली, पी-वै-1 ने दिनांक 15 दिसंबर 2022 को रिहाय्यकर फाइनंस कोषों. प्राइवेट लिमिटेड के परिसमापन को प्रारंभ करने का आदेश दिया है। एतद्द्वारा रिहाय्यकर फाइनंस कोषों. प्राइवेट लिमिटेड के हितधारियों को निदेश दिया जाता है कि वे मर सं 10 के समक्ष वर्णित पत्र पर, परिसमापक के पास 15 दिसंबर 2022 को अथवा उसके पूर्व, अपने दावों का एक साक्ष्य प्रस्तुत करें अथवा अपने दावों को अवरुध्न करें।

सूचित किया जाता है कि अपने साथ केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समस्त अन्य हितधारियों, दावों के साथ को व्यापकरण रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं।

सूचनाएं प्राप्त <https://bbi.gov.in/home/downloads> पर उपलब्ध हैं।

दावों के जुटिएणु अथवा भ्रमक साक्ष्य जमा करने पर दंड अधिनियमित किया जाएगा।

दिनांक: 18.11.2022

स्थान : आगरा

सत्येंद्र शर्मा (परिसमापक)

दक्षिण रेलवे

निम्न ई-निविदाएं आइएनएसई वेबसाइट में प्रकाशित हैं। फार्म सं आरएच है कि [http://www.ireps.gov.in-login-E.Tender-goods & services \(new\)](http://www.ireps.gov.in-login-E.Tender-goods & services (new)) पर लॉगिन करें तथा इन निविदाओं के लिये कोट करें। इन निविदाओं के लिये मैन्युअल कोटेशन स्वीकार नहीं की जाएगी। सभी निविदाओं के बंद होने का समय 14.30 बजे है।

क्रम सं.	निविदा सं.	विवरण	तय तिथि
1.	90226874	2 Mbps मोडम की. 703 (ई1) की आपूर्ति	15-12-2022
2.	90226875	2 Mbps की. 703/ई1, बी.35 इंटरफेस कन्वर्टर की आपूर्ति	15-12-2022
3.	90226581	ब्रेक-कन्ट्रोल सिस्टम	13-12-2023

निम्न ई-बोली ऑनरस-पोटेल में प्रकाशित है। फार्मों से आग्रह है कि www.gcm.gov.in पर लॉगिन करें तथा निम्न ई-बोली के लिये कोट करें। मैन्युअल कोटेशन स्वीकार नहीं की जाएगी।

क्रम सं.

बोली संख्या

विवरण

तय तिथि

1.	GEM/2022/IB/2724663	सेप्टी-फुटविलेज-बीआईएस विनिर्देशन-IS-15298 पार्च 2	25-11-2022
2.	GEM/2022/IB/2741638	एसएसएलवी केवल आइएस 7098 (पार्च 1) - 2 कोर x 70 वॉ एएमएम	29-11-2022

चरित मंडल सामग्री प्रबंधक/मंडल ऋय/वेनई मंडल

Follow us on : <https://twitter.com/GMSRailway>

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा

(धारा 82 सीआर.पी.सी. देखिए)

मेरे समक्ष परिवार किया गया है कि अभियुक्त **हरीश गुलाटी पुत्र रतन सिंह** निवासी म.नं. 78 / 83, ब्लॉक-28, वेस्ट पटेल नगर, नई दिल्ली ने **प्रथम सूचना रिपोर्ट सं. 74/14 धारा 279/338 मा.द.सं. के** तहत थाना मन्दिर मार्ग, नई दिल्ली के अधीन दण्डनीय अपराध किया है (या संदेह है कि उसने किया है) और उस पर जारी किए गए गिरफ्तारी के वारण्ट को यह लिख कर लौटा दिया गया है कि उक्त **हरीश गुलाटी** मिल नहीं रहा है और मुझे समाधानपत्र रूप में दर्शित कर दिया गया है कि उक्त **हरीश गुलाटी** फरार हो गया है (या उक्त वारण्ट की तामील से बचने के लिए अपने आपको छिपा रहा है)।

इसलिए इसके द्वारा उद्घोषणा की जाती है कि **प्रथम सूचना रिपोर्ट सं. 74/14 धारा 279/338 मा.द.सं. के** तहत थाना मन्दिर मार्ग, नई दिल्ली के उक्त अभियुक्त **हरीश गुलाटी** से अपेक्षा की जाती है कि वह इस न्यायालय के समक्ष (या मेरे समक्ष) उक्त परिवार का उत्तर देने के लिए दिनांक 07.02.2023 को या उससे पहले हाजिर हों।

आदेशानुसार

श्री कपिल गुप्ता, महानगर दण्डाधिकारी

कमरा न. 06 पटियाला हाउस कोर्ट, नई दिल्ली

DP/2914/ND/2022



आंचालिक कार्यालय: एससीएफ-88, अर्बन एस्टेट, फेज 1, दुराई, लुधियाना- 141013

धारा बलाओ नोटिस

1. मेसर्स नोबल स्ट्रील्स प्राइवेट लिमिटेड, इसके निदेशकों द्वारा प्रतिनिधित्व, उची मंगली, पी.ओ. रामगढ़, चंडीगढ़ रोड, लुधियाना- 141112, 2. श्री आशू जैन (निदेशक/गारंटर), 1658, जौएफ, चंडीगढ़ रोड, सेक्टर 39, गुरु राम दास कॉलोनी, लुधियाना- 141010, 3. श्रीमती सोनिया जैन (निदेशक/गारंटर), 1658, जौएफ, चंडीगढ़ रोड, सेक्टर 39, गुरु राम दास कॉलोनी, लुधियाना- 141010, 4. श्री मुकेश कर अम्बर (निदेशक), भवान नंबर 177, गैट नंबर 5, न्यू सूरेंद्र नगर, मुंडिआं ब्लाक, 33 फूटा रोड, लुधियाना- 141015, 5. श्री अरविन्द ब्रम्हाड (निदेशक), ग्राम रसोही, सी पीडी ग्राहक उतावखंड- 246001, 6. मेसर्स आशू जैन एंड सन्स एक्स्प्रेस (गारंटर) 1658, जौएफ, चंडीगढ़ रोड, सेक्टर 39, गुरु राम दास कॉलोनी, लुधियाना- 141010

यह विलफुल डिफॉरल्ट स्कोनिंग कमेटी (इन्क्व्यूडीएससी) के आदेशानुसार दिनांक 30.09.2022 के द्वारा जारी हिस्सा-निदेश के अनुसार है और उक्त स्कोनिंग कमेटी के निष्कर्षों के संदर्भ में, जिसमें वर्णित निम्नानुसार देखाती है:

यह, पहली कंपनी है और दूसरी से सीसीर निदेशक/गारंटर है, चौथे और पांचवें निदेशक हैं और 6वें गारंटर ने 29.02.2020 को 939.00 लाख रुपये, 29.05.2020 को 50.00 लाख रुपये और 22.09.2020 को 147.95 लाख रुपये की प्रोडिड लुधिया का लाभ हमारे लुधियाना एक्स्प्रेस फाइनेल प्रां (पहले आइएनबी एक्स्प्रेसफाई लुधियाना) शाखा के माध्यम से मंजुरी पत्रों और आप सभी द्वारा निर्धारित दस्तावेजों में निर्धारित नियमों और सलों पर उद्यमों है।

परीची की तिथि: 30.03.2022 02.10.2022 को देय: 11.67 करोड़ रु.

आवेदन का कारण:

भुगतान करने की क्षमता लेनिंग खंड 2.1.3 (ए) के संदर्भ में भुगतान करने को तैयार नहीं है विलफुल डिफॉरल्ट निदेश 07.10.2015 पर आरबीआई मास्टर परिच के खंड 2.1.3 (सी) के अनुसार निर्धारित की हेतुफेरी।

विलफुल डिफॉरल्ट के माध्यम/घटक:

भुगतान करने की क्षमता लेनिंग भुगतान करने को तैयार नहीं

31.03.2021 को निदेशक/गारंटर का लुधियन मिल मूल्य 2.20 करोड़ रुपये है जो दस्तावे है कि उद्यमकर्ता/गारंटर के पास ऋण की आंशिक ऋण से चुकाने की क्षमता है, लेनिंग उन्नीने अनसुद्धकर चुक को है।

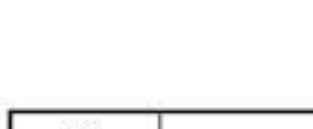
आरबीआई मास्टर सर्वेकर संख्या आरबीआई 2015-16 /100 टीबीआर.सं.सीआईडी.कीसी.22/20.16.003/ 2015-16 दिनांक 01.07.2015 के खंड 2.1.3 (ए) के संदर्भ में भुगतान करने के इच्छाक और भुगतान करने के लिए तैयार नहीं है और खंड 2.1.3 (सी) के संदर्भ में नियमों को हेतुफेरी को देखते हुए, आप में से प्रत्येक को इन्क्व्यूडीएससी द्वारा यह कारण बताने की आवश्यकता है कि आप में से प्रत्येक को विलफुल डिफॉरल्ट घोषित क्यों नहीं किया जाना चाहिए यहाँ आप बताए गए कारणों से धन के डायवर्जेंस/स्वच्छमिणी को सूचना दी गई है।

कृपया सुनिश्चित करें कि आपका उत्तर 04.12.2022 को या उससे पहले हमारे पास पहुँच जाना चाहिए, ऐसा न करने पर हमिलो को इस मामले में रिपोर्ट पर मौजूद साक्ष्य के आधार पर आप बचने के लिए, कारण होना पड़ेगा जैसे कि आपके पास खंडन में देने के लिए कोई कारण/स्पष्टीकरण नहीं है।

दिनांक: 19.11.2022 अंश प्रबंधक

स्थान: लुधियाना

कृते विलफुल डिफॉरल्ट स्कोनिंग कमेटी (इन्क्व्यूडीएससी)



इंडियन ओवरसीज बैंक

पीएमएनए शाखा

(बी-155, लोक विहार, पीएमएनए, दिल्ली 110034)

दूरभाष : 011-27353062 | फैक्स : 2202 6461 | ई-मेल : lob1598@lob.in

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (नियम 3(1) के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी अधिनियम) की धारा 13(2) के तहत

1. जैसा कि, अधोहस्ताक्षरी ने सरफेसी अधिनियम के तहत इंडियन ओवरसीज बैंक का अधिकृत प्राधिकारी होने के नाते तथा नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में यहां नीचे सूचीबद्ध कर्जदारों/बंधककर्ताओं/जमानतियों (इसके पश्चात "कथित कर्जदार" "संदर्भित") को निम्नलिखित विवरणों के अनुसार इस सूचना को प्राप्त के 60 दिनों के भीतर सूचना में उल्लिखित राशि का पुनर्भुगतान करने को कहते हुए कथित अधिनियम की धारा 13(2) के तहत मांग सूचना जारी की थी।

2. कथित सूचनाएं बंधककर्ताओं/जमानतियों को इंडिया पोस्ट वेबसाइट ऑनलाइन डिफॉरल्ट सिस्टम के अनुसार हिलीवर की गयीं किन्तु एडी पावती ग्राहण नहीं को गयीं/वापस कर दी गयीं। अतः बैंक पर्याप्त वेतवनी के साथ मांग सूचना के इस प्रकाशन को जारी कर रहा है। अतः अधोहस्ताक्षरी ने इन सूचनाओं को कथित अधिनियम के अनुसार कथित कर्जदारों/बंधककर्ताओं/जमानतियों के अंतिम ज्ञात पते पर परिसर में निष्पकाने का कार्य किया है। कथित सूचनाओं की प्रतियाँ अधोहस्ताक्षरी के पास उपलब्ध हैं। और कथित कर्जदारों/बंधककर्ताओं/जमानतियों द्वारा, यदि वे चाहें, कथित प्रतियां अधोहस्ताक्षरी से किसी भी कॉपीदेस में सामान्य कार्यालयी घंटों के दौरान प्राप्त की जा सकती हैं।

3. उपर्युक्त घटुधर्म में, एतद्वारा कथित कर्जदारों/बंधककर्ताओं/जमानतियों को एक बार पुनः सूचना दी जाती है कि वे इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर इंडियन ओवरसीज बैंक को नीचे दिये गये ऋण तथा अन्य दस्तावेज के तहत सूचित/देय राशियों भुगतान कर दें। ऋण के बकाया पुनर्भुगतान हेतु प्रतिभूति के रूप में निम्नलिखित आस्तियां सम्पत्तित्व पत्रों द्वारा निम्नतः बंधक की गयीं हैं :

क्र.सं.	पता सहित कर्जदारों/बंधककर्ताओं/ जमानतियों का नाम	कुल बकाया*	प्रतिभूत आस्तियों का विवरण	मांग सूचना की तिथि
1.	श्रीमान राममान खान पुत्र श्री कसिम अली (कर्जदार और बंधककर्ता)	30.08.2022 तक रु. 39,87,249/- (रुपये उन्नालीस लाख सत्तसी हजार दो सौ उन्नाच मात्र)	आवासिय फ्लेट नंबर सी-12/123, पहली मंजिल, यमुना विहार, दिल्ली 110053, निमित्त क्षेत्र - 678 वर्ग फुट कोऑर्डिनेट अक्षांश - 28.6965797 देशांतर - 77.2788302 सीएफई - उत्तर - सड़क 5 मीटर चौड़ी दक्षिण - सड़क 5 मीटर चौड़ा पूर्व-संपत्ति संख्या सी-12/122 पश्चिम-संपत्ति संख्या सी-12/124	17.09.2022
2.	श्रीमती सीमा पत्नी श्री राममान खान (गारंटर)		बिक्री विलेख पंजीकरण संख्या 422 के अनुसार श्री राममान खान (कर्जदार) के नाम पर संपत्ति संख्या 1 पुस्तक संख्या 5219 एच संख्या 1 से 12 दिनांक- 22.02.2021	

* उपर्युक्त तिथि से भुगतान की तिथि तक यथासहमत अनुबन्ध दररेस्ट्स सहित देय भावी ब्याज

4. यदि कथित कर्जदार/बंधककर्ता/जमानती उपर्युक्त के अनुसार इंडियन ओवरसीज बैंक को भुगतान करने में असफल रहते हैं, तो इंडियन ओवरसीज बैंक कथित कर्जदारों/बंधककर्ताओं/जमानतियों के जोषिम, लागतों तथा परिणामों पर सरफेसी अधिनियम की धारा 13(4) एवं नियमों के तहत उपर्युक्त प्रतिभूत आस्तियों के विवरण कार्यवाही करेगा।

5. प्रतिभूत आस्तियों को विमोचित करने के लिए उपलब्ध समय-सीमा के परिप्रेक्ष्य में कर्जदारों/बंधककर्ताओं/जमानतियों का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रापधानों की ओर आकर्षित किया जाता है।

6. कथित कर्जदारों/बंधककर्ताओं/जमानतियों को सरफेसी अधिनियम के तहत इंडियन ओवरसीज बैंक की पूर्व लिखित सम्पत्ति के विना बिक्री, पट्टे या अन्यथा तथी से प्रतिभूत आस्तियों को हस्तान्तरित करने से निषिद्ध किया जाता है। कोई व्यक्ति जो उक्त अधिनियम या नियमों के प्रापधानों का उल्लंघन या अतिक्रमण करता है तो वह अधिनियम की धारा 29 के तहत प्रापधानित तेल तथा/अथवा जुर्माने का उत्तरदायी होगा।

तिथि : 19.11.2022

स्थान : दिल्ली

अधिकृत प्राधिकारी, इंडियन ओवरसीज बैंक

दक्षिण पूर्व मध्य रेलवे

ई-आव्रान केटलॉग के लिए अधिसूचना

सीओएम/सी/जी/आर/ई-आव्रान.	दिनांक: 16.11.2022.		
क्र.सं.	एसेट्स विवरण	आव्रान दिनांक	आव्रान समय
1.	रायपुर स्टेशन परिसर में 1600 Sq.ft. परिक्षेत्र में विज्ञापन	30.11.22	15:00 15:30
2.	रायपुर स्टेशन परिसर में 2715 Sq.ft. परिक्षेत्र में विज्ञापन	30.11.22	15:00 15:40
3.	ट्रेन संख्या 18213/14 पर विनाइल रेपिंग के द्वारा विज्ञापन	30.11.22	15:00 15:50
4.	ट्रेन संख्या 18205/06 पर विनाइल रेपिंग के द्वारा विज्ञापन	30.11.22	15:00 16:00

सभी ई-नीलामी अधिसूचना का विवरण वेबसाइट www.ireps.gov.in पर अपलोड किया गया है।

ईआरए/आर/सी/जी/आर/ई-आव्रान/आईबी/175

सहायक लॉजिंग प्रबंधक/रायपुर

f South East Central Railway @ @secrail

हिन्दुस्तान डायमंड कम्पनी प्रा. लि.

(परिसमापन के अधीन)

CIN: U36912MH1978PTC020126

कार्यालय सं. 12, 14 वां तल, नवजीवन सोसायटी, बिल्डिंग नं. 3, लेमिंटन रोड, मुम्बई-400008

बिक्री सूचना

हिन्दुस्तान डायमंड कम्पनी प्रा.लि. “जैसा है जहाँ है” तथा कोई शिकायत नहीं आधार पर ई-नीलामी में निम्न सम्पत्ति की बिक्री का प्रस्ताव करता है जो एमएससीटीसी लि., भारत सरकार की कम्पनी द्वारा आयोजित की जाएगी।

क्रम सं.	विवरण	सम्पति	आंशिक मूल्य (राशि रु. में)
1.	ऑफिस नं. 507-ए, सोमरत चैम्बर्स 11, भीकानी कामप्लेक्स, नई दिल्ली, माप 373 वर्ग फीट एरिया (कार्यालय के पुराने फर्नीचर के साथ)	वाणिज्यिक	रु. 47,00,000/-

1. ई-नीलामी 14 दिसम्बर, 2022 बुधवार को एमएससीटीसी लि. द्वारा आयोजित की जाएगी।

2. ई-नीलामी में भाग लेने के लिये इच्छुक क्रेताओं को एमएससीटीसी लि. में स्वयं का पंजीकरण कराना होगा। विवरण एमएससीटीसी की वेबसाइट www.mstcecommerce.com पर उपलब्ध है।

3. उक्त कम्पनी की सम्पत्तियों की प्रस्तावित ई-